

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2428  
ANSWERED ON:22.07.2009  
SETTING UP OF CBI COURTS  
Adhalrao Patil Shri Shivaji

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Central Government has decided to set up 100 new CBI courts across the country to clear the pending cases;
- (b) if so, the details thereof, including the locations when these courts are likely to be set-up and State-wise;
- (e) the time by which these new CBI courts are likely to be set up; and
- (d) the total cost estimated for the said purpose?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs(SHRI PRITHVIRAJ CHAVAN)

(a)&(b) :- Central Government has decided to set up 71 additional Special Courts exclusively for trial of CBI cases in various States. A statement showing location-wise and state-wise details of these Courts is annexed.

(c)& (d) State Governments have been requested to expedite establishment of these Special Courts. No firm time frame can be indicated as different State Governments are involved. Recurring expenditure of Rs.30 lacs per annum and non-recurring expenditure of Rs. 15 lacs on setting up of each Special Court is estimated.